

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...../2005  
(CC:745)

(From the judgement and order dated 06/05/2004 in AN 87/1999  
of The HIGH COURT OF DELHI AT N. DELHI)

COMMNR. OF INCOME TAX, DELHI

Petitioner (s)

VERSUS

MITSUI & CO. LTD. & ANR.  
With I.A. 1 (C/delay in filing SLP)

Respondent (s)

Date : 31/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. G.E. Vahanvati, SG  
Mr. B.V. Balaram Das,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice on the application for condonation of delay as well as on the special leave petition.

(K.K. Chawla)  
Court Master

(Jasbir Singh)  
Court Master